

REPORT SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTH ZONE), CHENNAI, AS PER ORDERS DATED 15.07.2022 IN ORIGINAL APPLICATION NO.195 OF 2020

Preamble

Sri Putta Sudhakar Yadav, Ex-Chairman, TTD Board filed OÄ No.195 of 2020 in Hon'ble NGT, Southern Zone, Chennai, regarding encroachments of forest lands in Sy.Nos. 506/B & 507 of Nandyalampet Village, Mydukur Mandal, YSR District.

Orders of the Hon'ble National Green Tribunal.

The Hon'ble National Green Tribunal (SZ) has passed order dated 15.07.2022 in **Para No. 2 and 3** as follows;

□When the matter came up for hearing today. Mrs. Madhuri Donti Reddy counsel appearing for State of AP submitted that the study is being conducted as to whether it can be included as the deemed forest or not in view of the directions given by the Hon'ble Apex Court in T.N.Godavarman Thirumalpad Vs. Union of India & Ors.(2008) 7SCC126 and also to ascertain as to whether the allotments which has been given, can be shifted to some other places and they wanted four weeks time for filing further report.

The State Deptt., is directed to file their statement as directed before this Tribunal on or before 3.8.2022 by e-filing and post for further report and hearing on 8.8.2022. In compliance with the Hon'ble NGT directions, a meeting was conducted with the concerned departments.

I am herewith submit the following report, as per the directions of the Hon'ble National Green Tribunal, Southern Zone, Chennai.

It is reported that the landless poor particularly weaker sections of Jangamrajupalli Village, B.Mattam Mandal have been entered into the **subject Lands** situated in Sy.No.506/B & 507 of Nandyalampeta Village, Mydukur Mandal long back and subsequently developed the lands duly making them fit for cultivation even some of them have

dug bore wells and erected pipelines also for irrigation. Hence, to facilitate these landless poor with assignments, the revenue authorities have granted temporary DKT pattas over subject lands in the year 2005. At present nearly 122 landless poor persons have been cultivating the lands assigned through temporary DKT pattas in subject survey numbers and they have no other means for livelihood except lands under their possession. Moreover, these people emotionally connected with lands under their occupation as they have given blood & sweat for development of lands over the years.

Hence, instead of relocation/shifting of present cultivators from the subject lands, compensatory afforestation in non-forest area may be considered in the interest of poor cultivators.

However, the Forest Dept., has reported that non-forest land may be accepted for Compensatory Afforestation duly following extant rules and guidelines.

It is therefore prayed that this Hon'ble Tribunal may be pleased to record this and pass appropriate order and thus render justice.

Dated at Vijayawada on this the 17th day of August 2022.

G. Sai Prasad

G. SAI PRASAD, I.A.S
Special Chief Secretary to Government(FAC)
Revenue (Lands) Department.
Government of Andhra Pradesh